

Saryoo Prasad Yadav S/O Late Natthi Ram Vs State of U.P.Thru Prin.Secy.Revenue & Others

Court: Allahabad High Court (Lucknow Bench)

Date of Decision: June 11, 2009

Hon'ble Judges: Bala Krishna Narayana, J

Final Decision: Allowed

Judgement

Heard learned counsel for the petitioner and the learned Standing Counsel for the opposite parties, who prays for and is allowed six weeks" time

for filing counter affidavit.

Rejoinder affidavit may be filed within two weeks thereafter.

List immediately after expiry of the aforesaid period.

In case, the persons junior to the petitioner have been engaged as Seasonal Collection Amin, the claim of the petitioner shall also be considered.